

services for the purposes of Railways during the financial year ended on the 31st day of March, 1983 in excess of the amounts granted for those services and for that year, be taken into consideration."

The Motion was adopted.

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The Motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. CHAIRMAN : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The Motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BANSI LAL : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The Motion was adopted.

APPROPRIATION (RAILWAYS)
NO. 2 BILL, * 1985

[English]

THE MINISTER OF RAILWAYS
(SHRI BANSI LAL) : I beg to move for

leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85 for the purposes of Railways.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85 for the purposes of Railways."

The Motion was adopted.

SHRI BANSI LAL : I introduce** the Bill.

I beg to move** :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85 for the purposes of Railways, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1984-85 for the purposes of Railways, be taken into consideration."

The Motion was adopted.

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The Motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

*Published in Gazette of India Extraordinary Part II section 2 dated 24.1.85.

**Introduced/moved with the recommendation of the President.

MR. CHAIRMAN : The question is :

“That Clause 1, the Enacting Formula and the Title stand part of the Bill.”

The Motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BANSI LAL : I beg to move :

“That the Bill be passed.”

MR. CHAIRMAN : The question is :

“That the Bill be passed.”

The Motion was adopted.

16.05 hrs.

***SUPPLEMENTARY DEMANDS
FOR GRANTS
(GENERAL), 1984-85
AND**

***DEMANDS FOR EXCESS GRANTS
(GENERAL), 1982-83**

[English]

MR. CHAIRMAN : Item Nos. 21 and 22 will be taken together. For this item two hours have been allotted.

Motions moved :

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1985, in respect of the following demands entered in the second column thereof :

Demand Nos. 2, 3, 9, 11, 25, 43, 46, 49, 54, 56, 79, 82, 89, 91, 94 and 96.”

“That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to make good the excess on the respective grants during the year ended 31st day of March, 1983, in respect of the following demands entered in the second column thereof :

Demand Nos. 12, 18, 20, 22, 28, 32, 35, 56, 57, 64, 94 and 98.”

(See Col. Nos. 177—180)

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : While disagreeing with the proposal put forward by the Minister, I would like to place a few points for the consideration of this House, regarding the supply of fertilizers. It is grossly inadequate.

16.06 hrs.

[SHRI SHARAD DIGHE *in the Chair*]

In fact, in the matter of consumption of fertilizers our country is lagging behind, leaving apart the advanced countries, even behind several other countries, in our Asian Continent and the average for Asia, the per capita consumption is 11.9 kg. In our country it is only 8.2 kg. whereas in China, our neighbour the per capita consumption of fertilizer is 15 kg. The result is, for example, if we take the production of paddy in our country, the yield per hectare is only 2,050 kg, but that in China is 4,237 kg. In fact, for Asia the average is 2,913 kg. while Japan is standing on top with 5,629 kg. So there is every need to increase the consumption by the farmers and to make available fertilizer at subsidised prices so that the small and marginal farmers can also use the necessary quantity of fertilizer and obtain the maximum yield from the small land holding which they have.

In the Address by the President of India, our Government has boasted of an increase in the total production of food items. But when we take into consideration the increase

*Moved with the recommendation of the President.